

(3) A copy of the Annual Report of the Indian Central Offseeds Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-7121/66].

(4) A copy of the Annual Report of the Indian Central Tobacco Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-7122/66].

KERALA COURT-FEES AND SUITS VALUATION (AMENDMENT) ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Kerala Court-Fees and Suits Valuation (Amendment) Act, 1966 (President's Act No. 8 of 1966), under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-7123/66].

FOOD CORPORATIONS (EIGHTH AMENDMENT) RULES

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy of the Food Corporations (Eighth Amendment) Rules, 1966, published in Notification No. G.S.R. 1484 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2174/66].

ANNUAL ACCOUNTS OF THE COMMISSIONERS FOR THE PORT OF CALCUTTA FOR 1964-65, AUDIT REPORT THEREON ETC.

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table—

(1) A copy of the Annual Accounts of the Commissioners for

the Port of Calcutta for the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-7125/66].

(2) A copy of the Report and the Certified Accounts of the Shipping Development Fund Committee for the year 1964-65 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-7126/66].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Cotton Textiles Sixth (Amendment) Order, 1966, published in Notification No. S.O. 2636 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7127/66].
- (ii) The Cotton Textiles (Control) Seventh Amendment Order, 1966, published in Notification No. S.O. 2639 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-2128/66].
- (iii) The Art Silk Textiles (Production and Distribution) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 2641 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7129/66].
- (iv) The Woollen Textiles (Production and Distribution) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 2642 in Gazette of India dated the

[Shri Shaif Qureshi]

3rd September, 1966. [Placed in Library. See No. LT-7130/66].

(v) The Cotton Textiles (Control of Movement) Amendment Order 1966, published in Notification No. S.O. 2643 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7131/66].

(vi) The Cotton Control (Amendment) Order, 1966, published in Notification No. S.O. 2866 in Gazette of India dated the 1st October, 1966. [Placed in Library. See No. LT-7132/66].

(2) A copy of the Textiles Committee (Amendment) Rules, 1966, published in Notification No. G.S.R. 1410 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-7133/66].

GOA (ABSORBED RAILWAY EMPLOYEES' CONDITIONS OF SERVICE) RULES

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): I beg to lay on the Table a copy of the Goa (Absorbed Railway Employees' Conditions of Service) Rules, 1966, published in Notification No. G.S.R. 1381 in Gazette of India dated the 7th September, 1966, as corrected by G.S.R. 1600 published in Gazette of India dated the 11th October, 1966, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965. [Placed in Library. See No. LT-7134/66].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community

Development and Cooperation (Shri Shinde): I beg to lay on the Table:—

(1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) The Kerala Panchayats (Compounding of offences) Rules, 1966, published in Notification S.R.O. No. 263/66 in Kerala Gazette dated the 12th July, 1966. [Placed in Library. See No. LT-7135/66].

(ii) S.R.O. No. 279/66 published in Kerala Gazette dated the 26th July, 1966, making certain amendments to the Kerala Panchayats (Public and Private Markets) Rules, 1964. [Placed in Library. See No. LT-7136/66].

(2) A statement showing reasons for delay in laying the Notifications mentioned at item (1) above. [Placed in Library. See No. LT-7137/66].

(3) A copy of Notification No. G.S.R. 1495 published in Gazette of India dated the 21st September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7138/66].

12.34½ hrs.

PATENTS BILL

(i) **REPORT OF JOINT COMMITTEE**

Dr. Chandrabhan Singh (Bilaspur): I beg to present the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents.